

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 142/MP/2012**

**Sub:** Mis. petition under Section 20 "Power to remove difficulty" of Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of non-payment of transmission charges by the beneficiaries.

Date of hearing : 28.8.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M.Deena Dalayan, Member

Petitioner : Power Grid Corporation of India Ltd, Gurgaon

Respondents : NTPC Limited, New Delhi  
NHPC Limited, Faridabad  
SJVN Limited, New Delhi  
NEEPCO Limited, Shillong  
THDC India Limited, Rishikesh  
Power System Operation Corporation Ltd., New Delhi

Parties present : Shri Pawan Upadhyya, Advocate for petitioner  
Shri Mehender Singh, PGCIL  
Shri U.K.Tyagi, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri R.P.Padhi, PGCIL  
Shri C.K.Mondal, NTPC  
Shri Ajay Dua, NTPC  
Shri Sameer Agarwal, NTPC  
Shri Guryog Singh, NTPC  
Shr Neeraj Kumar, NTPC  
Miss Silpa Agarwal, NTPC  
Shri Amrik Singh, NHPC

Shri R.Raina, NHPC  
Miss Gayatri Devi, NHPC

**Record of Proceedings**

Due to paucity of time, the hearing of the above mentioned petition could not be taken up. Accordingly, the matter is adjourned.

8. The petition shall be listed for hearing on 11.9.2012.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**